

Serial No. of Order	Date of Order	Order with Signature
4	<u>10.4.97</u>	It is submitted by the learned counsel for the petitioner that he has received copy of counter filed by Res. 1 to 5, & just now. Res. 6 to 11, on whom notices have properly been served have not filed counter. It is a Division Bench matter. Post it before the next available Division Bench for hearing. J. M. Vice-Chairman
5	<u>9.1.99</u>	Heard Shri S.P. Mohanty learned Counsel for the petitioner and Shri J.K. Nayak, learned Adl. Standing Counsel appearing for the respondents. It is submitted by the learned Counsel for the petitioner that the relief claimed by the petitioner in this O.A. has already been granted to him by the departmental authorities, and this is borne in the counter & filed by the respondents. In view of this he does not want to pursue this O.A. The O.A. is, therefore, disposed of for not being pressed. J. M. Vice-Chairman Kumar (S)